

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA No.461 & 462/2019 in O.A.No.310/01915/2016

Dated Monday, the 19th day of August , Two Thousand Nineteen

PRESENT

**HON'BLE SHRI P.MADHAVAN, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER (A)**

1. Union of India
Rep. By Administrative Officer,
O/o. Addl. Commissioner of Income Tax,
Range-I, Coimbatore.

2.The Zonal Accounts Officer,
O/o the Deputy Controller of Accounts,
Aayakar Bhavan, New Block,
No.121, Mahatma Gandhi Road,
Nungambakkam High Road,
Chennai 600 034.

3.The Commissioner of Income tax-I,
63, Income Tax Building,
Race Course Road,
Coimbatore-18

... Applicants /Respondents

By Advocate Mr. M.T.Arunan

Vs.

P.Ramakrishnan,
Retd. Asst. Commissioner of Income Tax,
H-70, Sowripalayam Housing Unit,
Peelamedu, Coimbatore

... Respondent / Applicant

By Advocate M/s S.N.Ravichandran

ORDER

(Pronounced by Hon'ble Mr.P.Madhavan, Judicial Member)

MA 461/2019 has been filed by the respondents in OA 1915/2016 seeking condonation of delay of 144 days in filing MA for extension of time and MA 462/2019 has been filed seeking extension of time by a further period of four months from 25.07.2019 to 24.11.2019 for compliance of the orders of this Tribunal dated 20.12.2018 in the said OA.

2. Learned counsel for the applicants/respondents in the MA/OA seeks extension of time for a further period of three months from today for compliance of the orders of this Tribunal dated 20.12.2018.
3. No representation for the MA respondent.
4. In the above circumstances, MA for condonation of delay and MA for extension of time are allowed by granting three months extension of time from today as a last chance to comply with the order of this Tribunal. It is made clear that no further extension will be granted.

(T.JACOB)
MEMBER (A)

(P.MADHAVAN)
MEMBER (J)

19.08.2019

M.T.